

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.112/2016
RT CA(CAA) NO.140/Chd/Pb/2017**

In the matter of:

Scheme of Arrangement between:

Kamesh Bhargava Hospital & Research Centre Pvt. Ltd.

...Transferor/Petitioner Company

AND

Shalby Limited

...Transferee Company

Present: Mr. Atul V. Sood and Mr. Vikas Garg, Advocates
for the petitioner-companies.

This case has been received by transfer from the Hon'ble Punjab & Haryana High Court, Chandigarh. The reports of Official Liquidator as well as the Regional Director are yet to be filed by way of affidavit. Learned counsel for petitioners also seeks time to file affidavit stating compliance of publication of the notice and to file the notification as per Rules. The matter is adjourned for hearing to 27.06.2017 and the compliance be made by then.

— Sd/ —
(Justice R.P. Nagrath)
Member(Judicial)

— Sd/ —
(Deepa Krishan)
Member (Technical)

May 09, 2017
arora